

SUPREME COURT OF INDIA
ADMN. MATERIAL BRANCH
Tilak Marg, New Delhi - 110201

LAST DATE OF TENDER: 22.11.2018

F.No. 5/Vehicles/Tyres-Tubes/18/SCI(AM)
DATED: 02.11.2018

AWARDING OF RATE CONTRACT FOR SUPPLY OF RENOWNED AND REPUTED
BRAND TUBELESS TYRES AND TYRES/TUBES UNDER BUY-BACK
FOR A PERIOD OF TWO YEARS

Sealed tenders are invited for awarding the rate contract for supply of renowned and reputed brand tubeless tyres and tyres / tubes under buy-back from the Delhi based authorized dealers offering the maximum discount on the retail price fixed by the manufacturer, **for a period of two years**, as per the proforma attached herewith (Annexures A to D). The tentative list of vehicles available in Supreme Court of India alongwith their quantity is tabulated below:

Make of Vehicle	No. of Vehicles	Make of Vehicle	No. of Vehicles
Toyota Camry	1	Skoda P. Superb	30
Toyota Altis	1	Toyota Innova	12
Ford Eco Sport	16	Ambassador	3
Tata Ace	3	Mahindra Bolero	2
Winner (HM)	3	Eicher	1
Three Wheeler (Bajaj & Mahindra)	2	Motor Cycles	6
Scooty (Honda Cliq)	25		

Interested parties, if so desire, may contact Ms. Padma Sundar, Branch Officer, Admn.Material (P&S) telephonically on Telephone Nos. 23111483 and 23112235 or personally visit at Reception Counter No.37 for any clarification on any working day between 10.30 A.M. and 4.00 P.M. (except Saturdays & holidays)

A. TENDER

- Two separate sealed envelopes superscribing (a) "Earnest Money for Tubeless Tyres & Tyres/Tubes" (b) "Tender for supply of Tubeless Tyres & Tyres/Tubes" may be sent to this Registry.
- The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along-with his own identity proof to the Reception Officer at Reception counter No. 37 for issuance of Entry Pass.

B. TERMS AND CONDITIONS OF TENDER

3. The tenderers are required to quote their maximum discount (per tubeless tyre or tyre / tube) offered on the retail price fixed by the manufacturer from time to time in the Delhi region, warranty and percentage of GST etc. under buy-back.
4. The discount on the retail price fixed by the manufacturer should be valid for a minimum period of two years from the date of award of rate contract.
5. Hypothetical or conditional Tender will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, appropriate action may be taken.
6. The Registry will deal with the tenderer directly and no middle-men/ agents/ commission agents etc., should be asked by the tenderer to represent their cause and they will not be entertained by the Registry.
7. Over-writing/over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.
8. The Registry, in its discretion, reserves the right to reject or accept any or all tenders, partly or completely, at any time without assigning any reason therefor.
9. The tenderers are required to send their rates alongwith Demand Draft of Rs. 10,000/- (Rupees Ten Thousand only) drawn in favour of "The Registrar (Admn.), Supreme Court of India, New Delhi" as the Earnest Money which will be refunded to the unsuccessful tenderer on their written request with respect thereto. Name of the firm, telephone no. and address may be indicated on the reverse side of the Demand Draft.
10. The supply of Tubeless Tyres & Tyres/Tubes will be inspected by an Inspection Committee of Senior Officers of the Registry and in case the supply is not found in conformity with the approved specifications and any complaint is received about its quality and performance during the course of their use/utilization, the entire supply will have to be replaced with the quality exactly commensurate with approved specifications at the cost of the tenderer. The decision of the Committee in this regard shall be final.
11. The payment will be made only after the supply is received and accepted as per approved specification. No advance payment will be made in any case.
12. The tenderer shall give an undertaking (**as per Annexure-D**) that the firm/Partners/Director/Proprietor has not been blacklisted and their business dealings with Central/State Government/Public Sector units/Autonomous bodies have not been banned/terminated on the account of poor performance.

13. The tenderer shall submit the GST Registration Certificate alongwith the tender document.
14. In case the tenderer is the authorized dealer of the products, he shall furnish a certificate issued from the Original Manufacturing Company of Tubeless Tyres / Tyres / Tubes.
15. The tenderers are required to quote their maximum rates for buy-back of old tubeless tyres and tyres / tubes in replacement of new tubeless tyres and tyres / tubes for each category of vehicle as per **Annexure B**.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

16. The successful tenderer shall have to submit a performance security deposit for Rs. 20,000/- on receipt of the work order by way of Demand Draft drawn in favour of "The Registrar (Admn.), Supreme Court of India, New Delhi." The performance security deposit will be refunded after two months from the date of expiry of the contractual period.
17. The successful tenderer shall undertake the work relating to fitment of fresh Tyres / Tubes of the approved brand at their own cost as and when the vehicle is sent to their workshop, without any delay at the approved discount during the contract period of 2 years.
18. The tender should accompany an undertaking of Authenticity as per proforma placed at **Annexure 'C'**.

D. PENALTIES

19. The fitment of fresh Tubeless Tyres & Tyres/Tubes of the approved brand shall be required to be made immediately on receipt of the Supply Order and in case supply is not received within the stipulated time and the Registry is forced to make purchase to meet the urgent demand, the loss, if any, would be recovered from the tenderer.
20. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty upto 1% **per day** of the total cost of delayed supply, if the delay is due to wilful laches or negligence on the part of the tenderer and it caused financial loss or inconvenience to the Registry.
21. The Registry reserves the right to blacklist a tenderer for a suitable period in case he fails to honour his tender without sufficient grounds.
22. The Performance Security Deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply of the items is found unsatisfactory/not as per specifications.

E. INVITATION OF TENDER

Interested parties may send their Tenders in two sealed envelopes superscribing (a) "Earnest Money for Tubeless Tyres & Tyres/Tubes" (b) "Tender for supply of Tubeless Tyres & Tyres/Tubes" addressed by name to the undersigned so as to reach **on or before 22.11.2018** upto 3:00 P.M. which will be opened on the same day at 3:30 P.M. in the Registry by a Committee of Officers in the presence of the tenderers or their authorized representatives who may wish to remain present there at that time. The tenders received after due date and/or time or without Earnest Money Deposit will not be entertained. In the first instance, the envelopes containing EMD will be opened. Thereafter, the envelopes containing tender documents will be opened.

Sd/-
(BASUDEV SHARMA)
ADDITIONAL REGISTRAR (AM)
02-11-2018

Encl : **ANNEXURE 'A' 'B' 'C' and 'D'**

**SUPREME COURT OF INDIA
ADMN. MATERIAL**

LAST DATE OF TENDER :

PROFORMA

(To be filled in by the Tenderer with reference to Notice Inviting Tender dated for Awarding of Rate Contract for Supply of Renowned and Reputed Brand Tubless Tyres and Tyres/Tubes under Buy-Back for a Period of Two Years)

1. Name of the Tenderer with address :
2. Name of the contact person with Mobile/Telephone No. (s) :
3. Fax No./E-mail ID :
4. Period of Warranty/Guarantee of Tubeless Tyres, Tyres/Tubes :
5. GST Registration Certificate along with No. :
6. Percentage of GST on supply made :
7. Scheme offered by the Company, if any :
8. Whether authorized dealer or not (If yes, attach OEMs Certificate) :
9. Name & Address of the offices with which the tenderer is presently dealing with (Share the Name of Offices allongwith contact person and his telephone/mobile number
10. Details of annual turnover :
11. Whether all the terms & conditions of the NIT are agreeable :

**Signature with date and
rubber stamp of the tenderer**

ANNEXURE 'B'**DETAILS OF TYRES / TUBES PERCENTAGE OF DISCOUNT TO BE OFFERED PER ONE TUBELESS TYRE AND TYRE WITH TUBE UNDER BUY-BACK**

S. No.	Make of Vehicle	No. of Vehicles	Tubeless Tyres or Tyres with Tubes required for the vehicle	Name of the Brands offered	Maximum %age of Discount offered on MRP of respective brand			Maximum rate offered under Buy-Back		
					Tubeless Tyres	Tyres	Tubes	Tubeless Tyres	Tyres	Tubes
1	Toyota Camry	01	Tubeless							
2	Skoda P. Superb	30	Tubeless							
3	Toyota Altis	01	Tubeless							
4	Toyota Innova	12	Tubeless							
5	Ford Eco Sport	16	Tubeless							
6	Tata Ace	03	Tubeless							
7	Mahindra Bolero	02	Tubeless							
8	Winner (HM)	03	Tubeless							
9	Scooty (Honda Cliq)	25	Tubeless							
10	Ambassador	03	Tyre & Tube							
11	Eicher	01	Tyre & Tube							
12	Three Wheeler	02	Tyre & Tube							
13	Motor Cycles	06	Tyre & Tube							

SIGNATURE WITH DATE AND RUBBER STAMP OF THE TENDERER

ANNEXURE 'C'**Sub : Undertaking of Authenticity for Supply of Renowned and Reputed Brand Tubless Tyres and Tyres/Tubes**

Ref : 1. Your Purchase Order No. _____ Dated _____.

2. Our invoice no./Quotation no. _____ Dated _____.

With reference to the _____ being supplied/quoted to you vide our invoice no./quotation no./order no. cited above, _____ We hereby undertake that all the components/parts/assembly used in the product shall be original new components/parts/assembly only and manufactured at the same period from manufacturing company and that no refurbished/duplicate/second hand components/parts/ assembly/ software are being used or shall be used.

We also undertake that in respect of licensed operating system if asked for by you in the purchase order, the same shall be supplied along with the authorised license certificate and also that it shall be sourced from the authorised source.

Should you require, we hereby undertake to produce the certificate from our OEM supplier in support of above undertaking at the time of delivery/installation. It will be our responsibility to produce such letters from our OEM supplier's at the time of delivery or within a reasonable time.

In case of default and we are unable to comply with above at the time of delivery or during installation, for the already billed, we agree to take back the without demur, if already supplied and return the money if any paid to us by you in this regard, and/or performance security, if any produced, forfeited.

We.....also take full responsibility of both components/parts & Mother body as per the content even if there is any defect by our authorised Service Centre/Reseller/SI etc.

Authorised Signatory :

Name :

Designation :

ANNEXURE 'D'

UNDERTAKING

I/We undertake that (name of the company) has not been blacklisted/banned by any Government/Public Sector undertaking/Autonomous Body.

Signature of the authorised/
signatory of the firm/company
organisation/official Stamp/Seal

Date:

Place: